

Central Administrative Tribunal Lucknow Bench Lucknow

O.A.282/2007,

This, the 26TH day of July, 2009

Hon'ble Ms. Sadhna Srivastava, Member (Judicial)

Hon'ble Dr. A. K. Mishra, Member (Administrative)

Sri Laxmi Nivas aged about 55 years son of Sri Satya Narayan Mishra, resident of Village Manakaura (Cherihava) Post Office- Aundhi Kalan, District- Siddharth Nagar, presently posted as Khalasi in the office of Section Incharge (Works) North Eastern Railway, Barhani, District- Siddharth Nagar,

Applicant

By Advocate: Sri Raj Singh

VERSUS

1. Union of India through General Manager, North Eastern Railway, Gorakhpur.
2. Divisional Railway Manager, North Eastern Railway, Lucknow Division, Lucknow.
3. Divisional Railway Manager (Engineering) North Eastern Railway, Lucknow.
4. Assistant Divisional Engineer (M.G.), North Eastern Railway, Gonda.

Respondents.

By Advocate : None

ORDER (ORAL)

By Hon'ble Ms. Sadhna Srivastava, Member (J)

At the out set, Sri Raj Singh, counsel for the applicant states that relief claimed by the applicant in the instant O.A. has already been granted by the respondents. Therefore, the O.A. has become in-fructuous. It is also stated that vide order dated 10.2.2009 issued by respondent No.3, the ACP has been granted. However, it is submitted that difference of arrears of salary has not yet been given to the applicant. The O.A. is disposed of with liberty to the applicant that in case the arrears of salary has yet not been paid to the applicant, *she* may approach the competent authority by way of making a representation and in turn the respondents shall consider and decide the representation as per rules. No costs.

Apny 29
(Dr. A.K. Mishra)

Member (A)

HLS/-

Sadhna Srivastava
(Sadhna Srivastava)

Member (J)